

**Petition to appoint guardian ad-litem. (Rule 64)**  
**IN THE HIGH COURT OF JUDICATURE AT BOMBAY**  
**ORDINARY ORIGINAL CIVIL JURISDICTION**  
**SUIT NO.                      OF 19**

In the matter of ..... a minor and in the matter of  
Suit No. .... wherein ..... is the Plaintiff and the  
..... is the defendant.

..... Petitioner.

To

The Honourable the Chief Justice and Judges of the High Court.

The Petition of the Petitioner abovenamed

*Sheweth:-*

1. That ..... is desirous of bringing a suit in this Honourable Court against .....
2. That ..... is a minor under the age ..... having been born on ..... being the age of .....  
(State the date of birth, if known or otherwise state the age).
3. That ..... is the guardian of the minor appointed or declared by an authority competent in that behalf or the testamentary guardian or the natural guardian of the minor.
4. That the said minor is in the care of ..... and resides with him.
5. That your petitioner has by letter dated ..... served on ..... requested ..... to consent to act as guardian for the suit of the said minor.
6. That hereunto annexed is his consent in writing ..... or That the said ..... has neglected or refused to give such consent (state reason if any) but that ..... has by the consent hereto annexed signified his willingness to act as such guardian.
7. That the said ..... has no interest directly or indirectly adverse to that of the minor.
8. That he is otherwise a fit and proper person to be such guardian.

Your petitioner therefore prays that the said ..... or some other fit and proper person be appointed guardian for the suit for of the said minor defendant.